

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3944  
ANSWERED ON:18.08.2010  
RESERVATION POLICY IN AMU  
Agarwal Shri Rajendra

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether reservation has been/is being provided to the SCs/STs and OBCs as per the provisions of the National Reservation Policy in the appointments made/proposed to be made against various posts and admission in various teaching courses in the Aligarh Muslim University (AMU);
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a): No, Sir.

(b): Does not arise.

(c): Since the judgment of the High Court, Allahabad, quashing certain provisions of the Aligarh Muslim University (Amendment) Act, 1981, which seek to confer the minority status on the said University, has been stayed by the Supreme Court pending consideration of the issues involved, the Government is of the view that AMU continues to be a minority educational institution. The Central Educational Institutions (Reservation in Admission) Act, 2006 exempts minority educational institution from the constitutional reservations in the matter of admissions to such institutions. As regards reservation in appointments, the Supreme Court in a recent order in Civil Appeal No. 5489 of 2007 has held that the Government cannot force the reservation policy on minority educational institutions, including those getting grant-in-aid, and ask them to appoint teachers from the SC and ST communities.